

financial year and reduced once at any time during that financial year.

(b) and (c). No, Sir. It is not considered necessary to increase the number of occasions for enhancement of the amount of subscription in a year as the existing provision adequately takes care of the employees' needs. Moreover, too frequent changes in the subscription to the Provident Fund in a year would create accounting difficulties without generating any significant increase in the volume of savings.

#### Abduction of Editor

932. SHRI YOGENDRA SHARMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that an editor of a Hindi weekly was abducted by some persons from his Paharganj (Delhi) residence on the 10th April, 1981;

(b) whether Delhi Police has taken steps to find out the editor; and

(c) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) Shri V. M. Bhandari, editor of a Hindi weekly was taken by Haryana Police from his Paharganj house on 10-4-1981 for his involvement in a case under Official Secret Act registered at Faridabad.

(b) and (c) On receipt of information on 10-4-1981 from a relative of Shri V. M. Bhandari, enquiries were made by the Delhi Police. Mrs. Bhandari stated that a person had come to their residence at about 7.00 A.M. and wanted her husband to go down-stairs to meet his Saheb. Shri Bhandari told him to bring the Saheb up-stairs. He later on came up-stairs, accompanied by a policeman and Shri Bhandari

accompanied them. They took him away in a jeep belonging to the Haryana Police. The Delhi Police sent a wireless message to the Haryana Police and they were informed that a case against Shri Bhandari had been registered at Faridabad under the Official Secret Act and he had been taken away in connection with the case.

#### दिल्ली पुलिस में पदोन्नति प्रक्रिया में परिवर्तन किये जाने संबंधी अ.देश

933. श्री सत्यपाल मलिक : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली पुलिस में वरिष्ठता के आधार पर ही सिपाहियों को पदोन्नति करने उन्हें उप-निरीक्षक बनाये जाने की प्रक्रिया को अभी हाल में बदला गया है ; और

(ख) यदि हां तो उसके क्या कारण हैं तथा मुसंगत आदेशों का व्यौरा क्या है ?

गृह मंत्रालय में राज्य मंत्री (श्री योगेन्द्र मकवाना) : (क) और (ख) यद्यपि मूल सिद्धांत में कोई परिवर्तन नहीं किया गया है कि तदोन्नति वरिष्ठता, उपयुक्तता तथा तत्संबंधी गुणदोष के आधार पर चयन करके की जायेगी परन्तु कांस्टेबल से इंस्पेक्टर के पद तक पदोन्नति के लिए लिखित परीक्षा की व्यवस्था करने के लिए संशोधन किया गया है। उच्चतर पदों पर पदोन्नति के लिए कांस्टेबलों की उपयुक्तता को और अच्छे जांच करने की दृष्टि से ऐसा किया गया है।

#### दिल्ली में सुरक्षा की समस्या

934. श्री सत्यपाल मलिक : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :